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C.A.No. 6605-6606 OF 2002
For judgment
ITEM NO. 1B COURT NO. 8 SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NOS.6605-6606 OF 2002

M/s. Mangat Singh Trilochan Singh Thr. .. APPELLANTS
Mangat Singh (Dead) Thr. LRs. and Ors.
VERSUS

Satpal .. RESPONDENT

[HEARD BY : HON'BLE SHIVARAJ V. PATIL AND D.M. DHARMADHIKARI, JJ.]

DATE: 26/09/2003 These appeals were called on for pronouncement of Judgment today.

CORAM :
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For appellant (s)Ms. Meera Agarwal, Adv.

For respondent (s)Mr. P.N. Puri, Adv.

The Court made the following
O R D E R

Hon'ble Mr. Justice D.M. Dharmadhikari pronounced the judgment of the Court today.
The appeals are allowed in terms of the signed judgment. The parties are left to bear their o wn costs in this appeal.

Sarita(Shelly Sengupta)
Court Master

(Signed Reportable Judgment is placed on the file)

List of Books :

1. T.N. Estates (Abolition & Conservation into Ryotwari) Act, 1948

2. (1961) 1 MLJ 168

3. (1982) 1 MLJ 257

4. (1985) Supp. SCR 63, 71

5. (1997) 5 SCC 460

6. (1998) 9 SCC 603

7. (1995) 4 SCC 156

8. (1999) 5 SCC 590 at 607

9. (1974) 1 MLJ 424